CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

ORIGINAL APPLICATION No. 455/1992

Shiv Narain

Applicant.

versus

Union of India through General Manager, Northern Railway, Baroda House, New Delhi and 2 others

Respondents.

HON. MR. S.N.PRASAD, JUDICIAL MEMBER.

The applicant has approached this Tribunal for declaration to the effect that the correct date of birth of the applicant is 24.10.32 and the premature retirement of the applicant by the respondetns is contrary to the aforesaid date, and thus the premature retirement of the applicant side impugned order dated 23.6.92(Vide Annexure A-1) (Isl illegal and malafide, and the applicant is entitled to salary and allowances with all consequential benefits from the date of his premature retirement till the actual date of his retirement.

2. Succinctly, the facts of the case, interalia, are that the applicant was appointed as Loco Khalasi Northern Railway, Lucknow on 4.11.50; on and the applicant, being illiterate having received schooling had no cettificate of age with him and when the applicant appeared for medical examiantion before the Assistant Surgeon, Northern Railway, Lucknow, he told him on the basis of his parents/neighbours version that he was 18 years of but the Assistant Surgeon declared the applicant's age as 23 years as on 4.11.50.

- Feeling aggrieved, against the above medical examination and assessment of the age by the Assistant Surgeon, the applicant represented the matter to the authorities concerned with the prayer for re-medical examination; and consequently he was medically re-examined by the Divisional Medical officer, Northern Railway , Lucknow on $2 \cal{@0.10.52}$; and after considering the applicant's representation, the said Divisional Medical officer declared the applicant's age to be 20 years on 24.10.92, thus shown the date of birth of the applicant 24.10.32; and accordingly a certificate was issued by the aforesaid Divisional Medical Officer favour of the applicant and was sent the same to the respondent No. 2 for entry and correction of date of birth of the applicant accordingly.
- The main grievance of the applicant appears tobe that despite his persistent efforts representations to the authorities concerned, the date of birth was not corrected and as per letter of respondent No. 2 dated 12.3.81 the applicant's request for change of date of birth was accepted, and thus, this being so, the applicant, apprehending premature retirement, filed declaratory suit in the court of Munsif Hawali, Lucknow which was numbered as Suit No. 159/84 and in that suit the defendants (that suit(the respondetns in the present case)filed written statement on 15. \$\dagger{0}\$. 85 which was verified by Divisional Personnel Officer Northern Railway, Lucknow, (vide Annexure whrein existence of two medical certificates in the

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service record of the plaintiff(applicant) was admitted. The aforesaid suit, due to advent of Administrative Tribunals Act, 1985, stood transferred to this Tribunal and was numbered as T.A. No. 837/86 and the same was disposed of with the direction to the respondetns to hold enquiry in the matter, associating the applicant and conclude the same within a period of one month from the date he (applicant) appears in the enquiry. It has further been contended that the applicant contended attended on the dates fixed before the enquiry officer, who asked the applicant to bring his certificate of age and the applicant informed him that he, having no schooling had no certificate of age and he also told the enquiry officer that the medical reports the representation and applicant are available and the service record, which may be perused and which have been admitted by the Divisional Personnel Officer in the aforesaid Civil suit; but hte impugned order dated 23.6.92 was passed without thrashing out the factual facts and without considering the matter in volved in this case, Hence the applicant has approached this Tribunal again.

with the contentions, interalia that the date of afficient's appointment, i.e. on 23.11.50, Assistant Surgeon

Lucknow examined the applicant and declared the applicant's age as 23 years and accordingly his date of birth was recorded in his service record as 23rd November, 1927, and accordingly the applicant's age of superannuation is 30th November, 1985. It has further been stated that in compliance of

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the directions of this Tribunal, as referred above, the enquiry was conducted but the applicant above, the enquiry ~ did not associate with it and failed to produce evidence as would be obvious from the perusal of the to the counter repl enquiry proceedings contained in Annexures accordingly, the impugned order dated 23.6.92 was passed confirming the date of birth of the applicant recorded as 23.11.27 rejecting the stand taken by the applicant regarding his date of birth 24.10.32 as and inview of the above circumstances, the application of the applicant is liable to be dismissed.

- 5. Rejoinder Affidavit has been filed by the applicant wherein he has almost reiterated the same view points as mentioned in the O.A.
- 6. I have heard the learned counsel for the parties and have thoroughly perused the record.
- The learned counsel for the applicant while drawing my atention to the contents of the application and the papers annexed thereto, has argued that the written statement filed by the respondents(defendants)of,the aforesaid suit(vide Annexure A-3) it has been clearly admitted therein there are two medical certificates service record of the applicant, one shown the age of the applicant as 23 years as on 4.10.50, issued by the Assistant Surgeon, Lucknow and the other medical certificate shown the age of the applicant years **8**5 on 24.10.52 issued Divisional Medical Officer, Lucknow and as since the Divisional Medical Officer, Lucknow is the Medical Officer/higher authority

"and comparison to the Assistant Surgeon, the given by the aforesaid Divisional medical officer, Lucknow should have been accepted by the respondents, but for the reasons best known to the respondents, they did not do so and arbitrarily and whimsically turned down the request for correction of date of birth of the applicant as per letter dated 12.3.81; and has further argued that the applicant associated with the enquiry wholeheartedly answered rationally all question asked by the enquiry officer as would be obvious from the persual of the enquiry proceedings, and since the applicant's assertion has been to the effec $oldsymbol{t}$ that he had no school certificate and he had no schooling career, then how he could produce any certificate before the enquiry officer; and further. argued that in the face of the above medical opinion regarding the age of the applicant given by the Divisional Medical officer, Lucknow, the respondents had to accept the medical opinion of the superior or the Senior Medical Officer, but without assigning any reason in this regard, they rejected the request of the applicant and as such the application of the applicant should be allowed and in support of his arguments, has placed reliance on the ruling reported in (1992) 1 U.P.L.B.E.C. 'Moti(petitioner) versus Mukhya Nagar Adhikari,

Nagar Mahapalika, Kanpur and another(respondents).

wherein it has been enunciated.

"When the medical report was called for by the Mukhya Nagar Adhikari before superannuation of of the petitioner, the Mukhya Nagar Adhikari should have considered the medical report and should have recorded the reasons for its acceptance of non-acceptance. After referring the matter regarding the determination of age to the Medical Officer, he cannot resile and act in an arbitrary manner."

- The learned counsel for the respondents while drawing my attention to the pleadings of the parties and the papers annexed thereto and while reiterating the view points as menioned in the counter-reply has stressed that from the perusal of the enquiry proceedings (Annexure C-1) and from the perusal of the impugned order (Annexure Annexure any evidence before the enquiry officer and did not cooperate with the enquiry officer wholehear fedly and did not answer properly and as such there is no illegality in retiring the applicant according to his date of birth as 23.11.27 as recorded in his service record and in the seniority list; and as such the application of the applicant should be dismissed.
 - 8. I have perused the above ruling.
 - 9. This is important to point out that from the perusal of the pleadings of the parties and from the perusal of Annexure A-3, as referred to above, it is crystal clear that according to their own admissions of the respondents, there are two medical certificates, one issued by the Assistan Surgen, Lucknow dated 4.10.1950 showing the age of the applicant as 23 years on 4.10.1950; and the other medical certificate dated 24.10.52 issued by the Divisional Medical Officer, Lucknow showing the age of the applicant as 20/1 years on 24.10.52.
 - Thus, this being so and in absence of any other authentic and reliable documentary evidence on record, the crux of the entire controversy lies in ascertain as to which of the above two medical certificates be relied upon.
 - This is needless to emphasise that the Divisional Medical Officer in compartion to the Assistant Surgen .

 Lucknow is senior and superior in all respect and more

and as such

experienced than the Assistant Surgeon, his opinion should be preferred, and there is no any cogent reason and ground to discard the above opinion of the Divisional Medical Officer when that was sent by the Divisional Medical Officer concerned after having been referred by the respondents on the representation of the applicant at the very outset in the beginning of his service not being satisfied by the opinion of the Assistant Surgeon, Lucknow regarding his age.

- 12. This is also important to point out that from the perusal of the enquiry proceedings and impugned order dated 23.6.92 (Annexure A-1), as referred to above, it becomes obvious that since the very inception had not read in any school the applicant inception, has been assertiong to that he is illiterate and that is why he had no certificate of his age i.e.x date of birth from any school and that iswhy he did not produce any certification of enquiry? regarding his date of birth but he answered all the questions retionally and properly and thus this being so and from secrutiny of the entire material on record ; I find that the impugned order dated 23.6.92 (Annexure A-1) is not sustainable and I find that the above ruling relied upon by the learned counsel for the applicant goes a long way in supporting the above arguments of the learned counsel for the applicant.
 - of the case and all aspects of the matter. I have come to the conclusion that the premature retirement of the applicant on the basis of the date of birth of the applicant of the concurrence of the contrary to be considered to the impugned order as 23.11.27 is illegal and invalid and the impugned order dated 23.6.92 (Annexure A-1) is also illegal and the same is a contrary to the constant of the same as a contrary to the constant of the impugned order dated 23.6.92 (Annexure A-1) is also illegal and the same is a contrary to the constant of the constant
 - 14. In the result the application of the applicant is allowed and the applicant shall be deemed to have

continued in service and to have retired on reaching his age of superannuation deeming his correct date of birth as 24.10.32 and the applicant is entitled for all the consequential benefits accordingly, which shall be paid by the respondents within a period of six months from the date of receipt of the copy of this judgment.

No order as to costs.

Judicial Member

24.12.93

Girish/-

Lucknow; Dated 24.12.93